

INAUGURAL ADDRESS BY THE HONOURABLE THE ACTING  
CHIEF JUSTICE – 23.02.2013 – TAMIL NADU STATE JUDICIAL  
ACADEMY

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Respected Hon'ble Mr. Justice P. Sathasivam, Hon'ble Mr. Justice F.M. Ibrahim Kalifulla, Hon'ble Mr. Justice M.Y. Eqbal, Judges of Supreme Court of India, Hon'ble Mr. Justice D.Murugesan, Chief Justice, Delhi High Court, Hon'ble Mr. Justice C. Nagappan, Chief Justice-designate, Orissa High Court, Brother and sister judges, dear trainee Judicial Officers, officers and staff of the Academy and the Registry, ladies and gentlemen,

I am very thankful to the President and the Members of the Board of Governors of the Tamil Nadu State Judicial Academy for having invited me to deliver the inaugural address on the inauguration of Special Programme on Speedy Disposal of Vigilance & Anti Corruption Cases and Special Programme for the newly Recruited Civil Judges.

The trainee Judicial Officers are indeed lucky to receive training at the hands of eminent jurists. Not every one gets this chance and I request all the Judicial Officers present here

to make full use of this opportunity to enrich your knowledge base.

In our life time, we are constantly learning and the learning process never stops. Learning need not necessarily be reading a book and memorising the contents. Learning also includes seeing or hearing things and assimilating the knowledge. Training is most important part of learning and the training should be in the right way. Training, therefore, assumes great importance in one's life. In fact, from your training, you can get a good idea of what you are capable of. If you hear what our Honourable Judges say with open mind and with rapt attention, I am sure, it will save you many hours that you may spend in poring over books. In fact, the time that you spend in searching texts or rulings, will be saved in hearing here. Mark Spitz, the former Olympic swimming champion, had once said that *'the only side effect of too much training is that you get into better shape... there is nothing wrong with that'*.

The topics of today's training are speedy disposal of vigilance and anti corruption cases and 'presumptions' under

the Prevention of Corruption Act. Corruption is a plague that is eating into country's resources and also pushing the country into abyss. If those cases are disposed of early, it will certainly boost the image of the judiciary in the minds of public at large. Similarly the topics 'Mandatory application of mediation by Civil Courts in pending litigation', 'Fair Trial – A constitutional Mandate' and 'Interlocutory Applications' are interesting ones which will help the Judicial Officers in honing their skills ultimately benefitting the litigants at large.

You the Judicial Officers have a great responsibility on your shoulders towards the society. You must always be sincere to your job, honest to the core and hard working. There is always room at the top and I wish you all to come up the ladder.

Before parting, I, on behalf of the President and all the Members of the Board of Governors, Tamil Nadu State Judicial Academy and on my behalf, express my gratitude to Hon'ble Mr. Justice P. Sathasivam, Hon'ble Mr. Justice F.M. Ibrahim Kalifulla, Hon'ble Mr. Justice M.Y. Eqbal, Judges of Supreme Court of India, Hon'ble Mr. Justice D. Murugesan, Chief Justice,

Delhi High Court for having taken out some time out of their busy schedule to come all the way to Chennai and to throw light on the important topics viz., 'Speedy disposal of vigilance and anti corruption cases', 'mandatory application of mediation by civil courts in pending litigation', 'fair trial – a constitutional mandate', and 'interlocutory applications', which will be of great help to the Judicial Officers.

With these words, I resume my seat.

Thanking you all,

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